
(2021) 02 SEBI CK 0007

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.318, 321, 442, 443, 444 Of 2019

Vital Communications Ltd And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 04-02-2021

Acts Referred:

Citation : (2021) 02 SEBI CK 0007

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Kevic Setalvad, Mihir Mody, Arnav Misra, K. Ashar

Judgement

1. We have heard the learned counsel/ authorized representative for the appellants and the learned senior counsel for the respondent through video conference.
2. Three weeks time is allowed to respondent to file reply in the connected appeals. List on February 25, 2021.
3. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matters would be taken up for hearing through video conference or through physical hearing.
4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.